

mendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (xi) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jammu and Kashmir Appropriation (Vote on Account) Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 11th March, 1991, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (xii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jammu and Kashmir Appropriation (No. 2) Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 11th March, 1991, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (xiii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Pondicherry Appropriation (Vote on Account) Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 11th March, 1991, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in

regard to the said Bill."

- (xiv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Pondicherry Appropriation Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 11th March, 1991, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (xv) "In accordance with the provisions of rule 127 of the Rules of the of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 12th March, 1991, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Seventy-fifth Amendment) Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 11th March, 1991."

17.21 hrs.

ASSENT TO BILL

SECRETARY GENERAL: Sir, I lay on the Table a copy, duly authenticated by the Secretary-General of Rajya Sabha, of the Constitution (Sixty-eighth Amendment) Bill, 1991 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 22nd February, 1991.